

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
ORIGINAL APPLICATION No. 413 OF 2021

IN THE MATTER OF:

BIKRAMJEET SINGH SHERGILL

...APPLICANT

VERSUS

STATE OF PUNJAB

...RESPONDENT

INDEX

S. No.	PARTICULARS	PAGE NO.
1.	REPLY ON BEHALF OF MUNICIPAL CORPORATION, BATHINDA IN COMPLIANCE OF ORDER DATED 02.04.2024	

THROUGH

Date:08/10/2024

Place: New Delhi



**NAGINDER BENIPAL**

Advocate for the Petitioner

CHMABER No.460 LAWYERS CHAMBER BLOCK-1

DELHI HIGH COURT-110003

E-Mail: chambersofnaginderbenipal@gmail.com

Mob.: +91 9999329299

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
ORIGINAL APPLICATION No. 413 OF 2021

IN THE MATTER OF:

BIKRAMJEET SINGH SHERGILL

...APPLICANT

VERSUS

STATE OF PUNJAB

...RESPONDENT

REPLY ON BEHALF OF MUNICIPAL CORPORATION, BATHINDA IN  
COMPLIANCE OF ORDER DATED 02.04.2024

IT IS MOST RESPECTFULLY SHOWETH:

1. That I, Sandeep Gupta, Superintending Engineer, Municipal Corporation, Bathinda is filing this reply on behalf of Municipal Corporation, Bathinda, Punjab.

2. That this Hon'ble Tribunal vide order dated 17.09.2024 had directed:

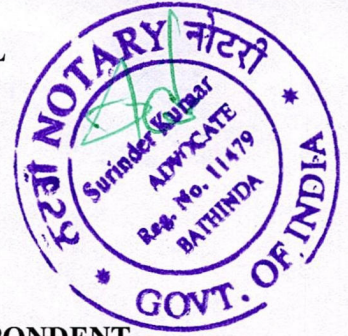
*1. Learned Amicus Curiae has submitted detailed report which shows that though there is some progress but pace of work is really slow and that is why processing and treatment of solid waste is not yielding desired results.*

*2. Superintendent Engineer on behalf of Municipal Commissioner, Bathinda has appeared through virtual mode. He prays for and allowed three weeks' time to file action taken/compliance report and also the timeline within which effective steps with desired result shall be taken.*

*3. The Court Commissioner appointed by Hon'ble NGT vide its orders dated 01.08.2024 submitted his report on dated 13.09.2024 with following observations and suggestions: -*

Observations:

1. That there is no Waste to Energy Plant setup so far in the Bathinda and the RDF is claimed to be sent to Cement, Bio Mass Plants.



*I Identify the Deponent*

*Sandeep Pd Sh  
Horizontal Supervisor  
Municipal Corporation Bathinda*

*Sandeep*

Superintending Engineer  
Municipal Corporation,  
Bathinda

2. That the Segregation at source is around 70%-80% as visible from the Tippers.
3. That the JITF has developed a leachate collection tank for collection of leachates from the Compost pits inside the Solid Waste Treatment Facility but the Tank has no access. It was told that pipes are used for removing the leachate to the nearby drain which meets in the Sewage Treatment Plant.
4. That the city has no visible garbage dumping points. And it appears that most of the Municipal Waste is collected and transported to the Solid Waste Treatment Facility.

Suggestions:

1. The remaining Legacy Waste which lying in lower portion of the site should be processed in a time bound manner and in accordance with the Solid Waste Management Rules 2016 and CPCB guidelines 2019
2. That households and the public should be made aware for segregating the waste at source into dry, waste, hazardous waste etc. And the MC Bhatinda to make efforts so that no mixed waste reaches the SWT Facility.
3. The undisposed of RDF, Compost, semi-finished RDF, Semi-finished compost and inert lying at the MSW Facility should be disposed of in a time bound manner as per the guidelines.

*Qusli*

Superintending Engineer  
Municipal Corporation,  
Bathinda

4. JITF and MC Bathinda to ensure that the leachate collection point at the Facility should have access for monitoring etc.

Municipal Corporation, Bathinda in Compliance to MSW Rules, 2016 has been managing waste in Bathinda. Municipal Corporation, Bathinda in compliance to these Rules submitted its reply as below:

Reply to observations:

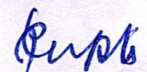
1. It is submitted that the Municipal Solid Waste processing facility at Mansa Road, Bathinda is being run by JITF since 2012 with capacity of 350 TPD. Refuse Derived Fuel (RDF) from dry waste & Compost from wet waste is being produced by processing of MSW. Setting up of a Waste to energy (WTE) plant was optional for JITF as per the Terms & Conditions of the Contract. In order to dispose of RDF effectively, produced from segregated dry waste, PPCB notified in 2020 that "All industrial units using fuel and located within one hundred km from a solid waste based refused derived fuel generating plant, shall make arrangements within six months from the date of notification of these rules to replace at least five percent of their fuel requirement by refused derived fuel so produced". PPCB also directed agencies to ensure compliance of above said rule and replace 5% of solid fuel being used in their industries with Refused Derived Fuel (RDF) being



Superintending Engineer  
Municipal Corporation,  
Bathinda

generated from nearby ULBs. JITF has claimed to utilize the RDF so produced in these plants.

2. It is submitted that Municipal Corporation Bathinda has been making sincere efforts for source segregation so that no mixed waste reaches the Solid Waste Processing Facility. About 80% source segregation of waste has been achieved as per observation of Ld. Court Commissioner. The MSW processing facility established by JITF in 2015 and is capable of handling mixed municipal waste. The Rules for 100% source segregation of Municipal solid Waste were notified in year 2016 by the Govt. Municipal Corporation, Bathinda has engaged a team of 2 Community Facilitators, 12 motivators and one IEC & one Capacity Building Expert for public awareness regarding source segregation, reducing plastic use & implementation of MSW Rules, 2016.
3. JITF has constructed a leachate collection tank for collection of leachates from the Compost pits in the MSW Processing Facility which is further connected with Pumps & pipes system used for removing and draining into the nearby Sewage Treatment Plant. Therefore, need for its proper access was not felt and provided. A narrow access to the tank for maintenance purposes has been provided.

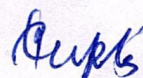


Superintending Engineer  
Municipal Corporation,  
Bathinda

4. Bathinda is a small town and vehicles from each of the waste generator collects waste on daily basis and directly carry to waste processing facility. No Secondary waste collection points are needed in the city. Secondary waste collection points existed earlier have been eliminated to improve sanitary conditions and aesthetics of the city.

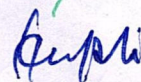
Reply to suggestions:

1. Regarding the Bioremediation of Legacy waste, it is submitted that Municipal Corporation Bathinda has successfully remediated 2,54,000 cum out of 3,53,000 cum of Legacy waste in 10 acres of land. Municipal Corporation Bathinda has further taken up the work in the remaining portion of approximately 5 Acre land which is likely to be completed by November 2024.
2. It is submitted that Municipal Corporation Bathinda has been making sincere efforts for source segregation so that no mixed waste reaches the Solid Waste Processing Facility. About 80% source segregation of waste has been achieved as per observation of Ld. Court Commissioner. The MSW processing facility established by JITF in 2015 and is capable of handling mix municipal waste. The Rules for 100% source segregation of Municipal solid Waste were notified in year 2016 by the Govt. Municipal Corporation, Bathinda has engaged a team of 2 Community Facilitators, 12 motivators and one IEC & one Capacity Building Expert for public

  
Superintending Engineer  
Municipal Corporation,  
Bathinda

awareness regarding source segregation, reducing plastic use & implementation of MSW Rules, 2016.

3. It is submitted that the Municipal Corporation Bathinda has requested to JITF for submitting an action plan for clearing of MSW lying at site as per the PPCB / NGT/Govt. guidelines so that RDF, semi-finished RDF, Semi-finished compost and inert lying at the MSW Facility is disposed of in a time bound manner as per the guidelines vide letter No. 2544 dated 23.09.2024, 2260 dated 06.09.2024, 1719 dated 05.07.2024 and 1363 dated 24.05.2024. Punjab Pollution Control Board also issued directions to the agencies/bio-mass plants / industries that as per Rule 18 of Solid Waste Management Rules, 2016 for quick and efficient disposal of RDF. **"All industrial units using fuel and located within one hundred km from a solid waste based refused derived fuel plant shall make arrangements within six months from the date of notification of these rules to replace at least five percent of their fuel requirement by refused derived fuel so produced".** Punjab Pollution Control Board directed agencies to ensure compliance of above said rule and replace 5% of solid fuel being used in their industries with Refused Derived Fuel (RDF) being generated from nearby ULBs. JITF is claimed to have utilization of RDF in these plants.
4. Regarding providing access for monitoring of leachate collection point, it is submitted that since the MSW processing site is in the possession of



Superintending Engineer  
Municipal Corporation,  
Bathinda

JITF, therefor MC Bhatinda vide its letter no. 2544 dated 23.09.2024 has asked JITF to ensure to comply to provide access for monitoring of leachate collection point at the Facility. If it is not done by JITF till 31.10.2024 than it will be executed by MC Bathinda within next two months i.e. 31.12.2024

- 5. That Municipal Corporation, Bathinda has always been diligent and committed to comply with provisions of Solid Waste Management Rules, 2016 and protection and conservation of Environment. It is also submitted that all necessary steps are being taken by Municipal Corporation, Bathinda for upkeeping the scientific management of waste being produced. It is also submitted that Municipal Corporation, Bathinda has always been compliant to the orders and directions issued by this Hon'ble Tribunal.

*Supri*

**DEPONENT**  
Superintending Engineer  
Municipal Corporation,  
Bathinda

VERIFICATION:

Verified at Bathinda of the 07 day of Oct, 2024 that the contents of the above reply in so far as they relate to factual position are true upon the information derived from the official record and in so far as they relate to the legal submissions are true upon the advice received and believed by me to be true. Rest is by way of submissions before this Hon'ble Tribunal.

*Supri*

**DEPONENT**

Superintending Engineer  
Municipal Corporation,  
Bathinda

Entered in my Notarial Register  
at Sr. No. 403 Register No. 03  
Dated 08/10/2024

**ATTESTED**  
*Supri*  
**SURINDER KUMAR**  
Advocate & Notary  
Distt. Courts, Bathinda  
Mob. 97809-40727

*08/10/24*

*Read and Explained*